

# **HIGH COURT OF CHHATTISGARH, BILASPUR**

## **NOTIFICATION**

No. 9895 / Checker  
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 26<sup>th</sup> Nov., 2020

In exercise of the powers Conferred under clause (c) of sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court of Chhattisgarh here-by specially empowers the following Judicial Magistrate First Class to try in a summary way all or any of the offences specified in the said Section:-

Sl. No.	Name of the Judicial Magistrate First Class	Present place of posting	Civil District
1	Shri Avinash Kumar Dubey, J.M.F.C., Pandriya	Kawardha	Kawardha
2	Shri Deepak Kumar Sharma, J.M.F.C. Raipur	Raipur	Raipur
3	Shri Ashish Bhagat, J.M.F.C. Raipur	Raipur	Raipur
4	Shri Rahul Shroff, J.M.F.C. Raipur	Raipur	Raipur
5	Shri Ishan Vyas, J.M.F.C. Raipur	Raipur	Raipur
6	Ku. Preeti, J.M.F.C. Raipur	Raipur	Raipur
7	Shri Himanshu Arya, J.M.F.C. Raipur	Raipur	Raipur
8	Smt. Minakshee Nag, J.M.F.C. Raipur	Raipur	Raipur
9	Shri Virendra Singh, J.M.F.C. Raipur	Raipur	Raipur
10	Shri Anshul Minz, J.M.F.C. Raipur	Raipur	Raipur
11	Smt. Kalpana Bhagat, J.M.F.C. Raipur	Raipur	Raipur
12	Ku. Yogita Jangade, J.M.F.C., Dantewada	Dantewada	Dantewada

**BY ORDER OF THE HIGH COURT**

 26.11.20

(Neelam Chand Sankhla)  
Registrar General